

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR.

No. Q.A. 626/92

Date of order: 29.1.93

Budhi Prakash

: Applicant

Vs.

Indian Council of Agri. : Respondents Research & Anr.

Mr.V.S.Gurjar

: Counsel for respondents

CORAM

Hon'ble Mr. Justice D. L. Mehta, Vice Chairman Hon'ble Mr.B.B. Mahajan, Member (Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Budhi Prakash, had filed this Application under Sec. 19 of the A.Ts Act against the termination of his services on 2.6.88. Mr.V.S.Gurjar, counsel for the respondents submits that this case is squarely covered by the judgment of the Jodhpur Bench of the Tribunal decided in O.A No.543/88 Rakesh Vs. ICAR & Anr. vide order dated 12.11.1992. However we have examined the file and found in para 6 of the application, that the applicant had put in more than 240 days in service in the Institute of the respondent. However, it has not mentioned anywhere that the 240 days service is in one calendar year. The respondents have denied this position and have stated that the applicant has not completed 240 days service in one calendar year. In such circumstances, we do not find any force in the O.A. and the same is rejected. No orders as to costs.

(B.B. Mahajan),

Member (Adm.)

L.Mehta) Vice Chairman.